

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3996**

TO BE ANSWERED ON THE 20TH MARCH, 2018/ PHALGUNA 29, 1939 (SAKA)

VIOLENCE RELATING TO COW VIGILANTES

3996. SHRI ASADUDDIN OWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been a sharp increase in the incidents of violence relating to cow vigilantes in the country recently;**
- (b) if so, the number of such cases reported from different States during the last six months;**
- (c) whether taking cognizance of the matter, the Supreme Court has directed the Union Government as well as the States to stop such violence and appoint nodal officers in each districts to coordinate measures against self styled Gau Rakshaks;**
- (d) if so, whether the directives of the Supreme Court has been implemented by all the States and Union Territories as well as the Union Government; and**
- (e) if so, the details thereof and if not, the steps taken or being taken in coordination with the States?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): No centralized data is maintained by National Crime Record Bureau (NCRB) on the incidents of violence relating to cow vigilantes in the country. The Hon'ble Supreme Court in its order dated 06.09.2017 in Writ Petition(Civil) No.754/2016 directed the State Governments to nominate a Senior Police Officer for each District as a Nodal officer to see that vigilantes do not take law unto themselves and the deviants in law are booked quite promptly. In this order, the Hon'ble Apex Court also recorded views of the Union of India that the controversy relates to the states, law and order being a state subject and that Union of India does not support the activities of the vigilantes.

'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India, The State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies, as also for protecting the life and property of the citizens. Further, States/ UT administrations are empowered to enact and enforce laws to curb the menace of crimes in their jurisdiction, to maintain law and order and to protect the interests of citizens for maintaining peace for coexistence in the society. Ministry of Home Affairs has issued advisories from time to time which are available in Ministry's website www.mha.gov.in. Ministry of Home Affairs have issued an advisory to all States/UTs for taking prompt and strict action against miscreants who take law into their own hands in the name of protection of cow vide advisory dated 09-08-2016.
